

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Office of the Registrar Judicial)

N O T I C E

No: 280

Dated:- 26.07.2019

It is notified for the information of those advocates whose allotment of Chamber stands cancelled vide earlier order/notification of the Registry issued in pursuance of Minutes of Meeting Dated 28.5.2019, for their failure to deposit the outstanding fee within prescribed time, that Hon'ble Chairman Lawyers Chambers Committee by virtue of Communication No. SJM/69/2019 dated 24.7.2019 has been pleased to extend/grant further **ten days time from the date of this notice** for depositing of outstanding fee.

However, it is made clear that in case allottee(s) fail/s to deposit the said outstanding fee within the period granted by the Hon'ble Chairman, the matter shall stand closed and the order of cancellation of allotment shall come into force.

Srinagar.

Sd/-

25.07.2019

Registrar Judicial.

No:- 22005

Dated:-- 26/7/19

Copy to:-

1. Registrar General High Court of J&K Sgr for information.
2. Secretary to Hon'ble Chairman Lawyers Chamber Committee, High Court Sgr for information of his lordship.
3. Secretary to Hon'ble Member, lawyers Chamber Committee, High Court Sgr for information of his lordship.
4. Estates Officer, High Court Srinagar for information. & nc/ action.
5. Incharge NIC for uploading the notice on the official website of J&K High Court.


Registrar Judicial.